

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 614  
IB-636/ND/2022**

**IN THE MATTER OF:  
State Bank Of India**

**...PETITIONER**

**Vs.**

**Mr. Arun Kumar Rathi**

**...RESPONDENT**

**Section  
U/s 95(1) of IB Code, 2016**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:  
SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the RP**

**:**  
**:Mr. Ankur Mittal a/w Mr. Ateendra  
Saumya Singh & Ms. Muskan Jain,  
Advocates.**

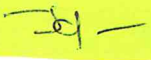
**For the Respondent/PG**


**:Mr. Raghav, Advocate.**

**ORDER**

**IA/5748/2022**

Heard the submissions made by Ld. Counsel for the RP Mr. Ankur Mittal along with Mr. Ateendra Saumya Singh & Ms. Muskan Jain, Advocates and Ld. Counsel for the Personal Guarantor Mr. Raghav. Counsel for the Personal Guarantor has submitted that he has been newly engaged in this matter. Therefore, counsel Mr. Raghav is directed to file vakalatnama within three days and he is further directed to file response to the RP's report within 10 days. List this matter on **11.01.2023**.

  
**(Rahul Bhatnagar)  
Member (T)**

  
**(Bachu Venkat Balram Das)  
Member (J)**